

FORM B
PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF DSK MOTORS PRIVATE LIMITED (UNDER LIQUIDATION)

1.	Name of corporate debtor	DSK MOTORS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	April 05, 1999
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies-PUNE
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U34102PN1999PTC013505
5.	Address of the registered office and principal office (if any) of corporate debtor	326/2, Mumbai Bangalore Highway, Bavdhan, Pune, MH 411021 IN
6.	Date of closure of Insolvency Resolution Process	July 21,2020 (Being the date of receipt of Hon'ble NCLT Mumbai Bench Order dtd. March 17,2020)
7.	Liquidation commencement date of corporate debtor	July 22,2020
8.	Name and registration number of the insolvency professional acting as liquidator	Name. Mr. Indrajit Mukherjee Reg. No. IBBI/IPA-001/IP/P-01533/2018-2019/12450
9.	Address and e-mail of the liquidator, as registered with the Board	Reg. Address: Flat No. 705, A Wing Deep CHS, D.N. Nagar, J P Road, Andheri (W), Mumbai 400 053 Regd. e-mail: indrajitmukherjee15@yahoo.com
10.	Address and e-mail to be used for correspondence with the liquidator	Correspondence address: Flat No. 705, A Wing, Deep CHS, D.N. Nagar, J P Road, Andheri (W), Mumbai – 400 053 Process specific email: dskmotorsliquidation@gmail.com
11.	Last date for submission of claims	August 21, 2020

Notice is hereby given that the Hon'ble National Company Law Tribunal (Mumbai Bench) has ordered the commencement of liquidation of the DSK Motors Private Limited on March 17, 2020 (Order received by Liquidator on July 21, 2020).

The stakeholders of DSK Motors Private Limited (under Liquidation) are hereby called upon to submit their claims with proof on or before August 21, 2020 to the liquidator at the address mentioned against item 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

Indrajit Mukherjee

Date: July 24, 2020

Indrajit Mukherjee

Place: Mumbai

Liquidator of DSK Motors Private Limited

